

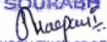
**Annexure - 2**  
**M/s Nirmal Cars Private Limited : Liquidation commenced on 29.02.2024**  
**Operational Creditors (Government Dues)**  
**List of Stakeholder as on 29.04.2024**

S. No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
	Department	Government	Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)						% share in total amount of claims of OC admitted
1	Employees Provident Fund Organisation	Ministry of Labour & Employment, Govt. of India	22.04.2024	8381877	5511443	Operational Creditors (Government Dues)	0	NA	6%	0	0	0	2,870,434	An email has been sent to EPFO for clarification of amount under verification
2	*Department of revenue Central goods & service tax Division-E Jaipur	Ministry of Finance	30.06.2023	277125684	93649834	Operational Creditors (Government Dues)	0	NA	94%	0	0	0	183,475,850	An email has been sent for clarification of amount under verification
3	*Employees' state insurance corporation	Ministry of Labour & Employment, Govt. of India	30.06.2023	324272	324272	Operational Creditors (Government Dues)	0	NA	0%	0	0	0	-	
				<b>285831833</b>	<b>99485549</b>				<b>100%</b>			<b>0.00</b>	<b>186346284</b>	

\*As per the proviso to Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 has taken these claims which were admitted during the CIRP since the claimant has not submitted its claim during the liquidation process upto date of filing this list and the date of receipt of claim has been taken to be the date when claim was filed during CIRP

Note :

- The claims are in process of verification on the basis of proof of claim and records available
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

**For SOURABH MALPANI**  
  
**INSOLVENCY PROFESSIONAL**  
 IP Reg. No. IBBI/IPA-301/IP-P01265/2018-19/12047